

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF
JUMBO SAMRIDDHI (INDIA) LIMITED
(FORMERLY KNOWN AS JUMBO FINVEST (INDIA) LIMITED)

Relevant Particulars		
1	Name of Corporate Debtor	Jumbo Samriddhi (India) Limited (Formerly known as Jumbo Finvest (India) Limited)
2	Date of Incorporation of Corporate Debtor	13 th July 1998
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Jaipur
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U65923RJ1998PLC014961
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	B-88, Basement No. 1, Surya Marg, Tilak Nagar, Jaipur, Rajasthan - 302004
6	Insolvency Commencement Date in respect of Corporate Debtor	22 nd July 2026
7	Estimated date of closure of Insolvency Resolution Process	18 th January 2027 (180 Days)
8	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Shailesh Desai IBBI Registration No: IBBI/IPA-001/IP-P00183/2017-18/10362
9	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: ip10362.desai@gmail.com
10	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Headway Resolution and Insolvency Services Pvt. Ltd. 708, Raheja Centre, Nariman Point, Mumbai – 400 021, Maharashtra. Email: cirpjumbofinvest@gmail.com
11	Last date for submission of claims	05 th August 2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against entry no. 10

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **Jumbo Samriddhi (India) Limited (Formerly known as Jumbo Finvest (India) Limited)** vide its Order in CP No. (IB) – 101/07/JPR/2025 dated 22nd July 2026.

The creditors of **Jumbo Samriddhi (India) Limited (Formerly known as Jumbo Finvest (India) Limited)** are hereby called upon to submit proof of their claims on or before **05th August 2026** to the Interim Resolution Professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Shailesh Desai
Name and Signature of Interim Resolution Professional
Date and Place: 24th July 2026 and Mumbai

